



GOVERNMENT OF JAMMU AND KASHMIR
FINANCE DEPARTMENT
Civil Secretariat, Jammu/Srinagar

Notification

Srinagar, the ~~2nd~~ May, 2017.

SRO 217 .-In exercise of the powers conferred by proviso to section 124 of the constitution of Jammu & Kashmir, the Governor is pleased to direct that the following amendments shall be made in Jammu and Kashmir Civil Service Regulations, 1956 namely:-

- (I) In Article 230, clause (i) shall be substituted by the following:-
"A Government servant including the one listed in schedule II of these rules may voluntarily retire from service any time after completing 20 years/40 completed six monthly periods of qualifying service or 45 years of age, provided that he/she shall give in this behalf, a notice in writing to the appointing authority at least 3 months before the date on which he/she wants to retire". ;
- (II) Sub-clause (ii) of Article 230 shall be deleted.
- (III) In Article 240-A (VI) for the words and figures "twenty eight" and "28 years", wherever occurring, the words & figures "twenty (20) years" shall be substituted.

By order of the Government of Jammu and Kashmir.

Sd/-

(Navin K. Choudhary), IAS
Commissioner Secretary to Government,
Finance Department.

Dated ~~22~~ .05.2017

No A/18(2009)-B
Copy to the:-

1. Advocate General J&K High Court Srinagar/Jammu.
2. All Financial Commissioners.
3. Principal Accountant General, J&K Srinagar/ Jammu.
4. All Principal Secretaries to Government.
5. Principal Secretary to Hon'ble Chief Minister.

